

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF INVESTMENT AND PUBLIC ASSET MANAGEMENT

LOK SABHA

UNSTARRED QUESTION NO. 2371

TO BE ANSWERED ON MONDAY, December 13, 2021

Agrahayana 22, 1943 (Saka)

Disinvestment of CPSEs

2371. Shri Mahesh Sahoo:

Will the Minister of FINANCE be pleased to state:

- (a) whether the disinvestment process of 4 CPSEs and 2 State PSUs of Odisha is completed;
- (b) if not, whether it is likely to be completed in this financial year and if so, the details thereof;
- (c) whether the Government has any plan for utilization of the fund after disinvestment process is over or whether it will go the Government for other uses and if so, the details thereof; and
- (d) if not, whether the Government plans some economic activities to be devised with the said money in areas where the plants are located and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(DR. BHAGWAT KISHANRAO KARAD)

(a) to (b): Neelachal Ispat Nigam Limited (NINL) is a Joint Venture company of 4 CPSEs namely MMTC Limited (49.78%), NMDC Limited (10.10%), Bharat Heavy Electrical Limited (BHEL) (0.68%) and MECON Limited (0.68%) and 2 State PSUs of Odisha Government, namely, Industrial Promotion and Investment Corporation of Orissa Ltd. (IPICOL) (12%) and Odisha Mining Corporation Limited (OMC) (20.47%). MMTC Limited is the controlling promoter in the NINL.

Government on 08.01.2020 has accorded 'in-principle' approval for strategic disinvestment of entire shareholding of all 4 CPSEs & 2 State PSUs shareholding (93.71%) in NINL through a single transaction. Request for Proposal (RFP) document inviting financial bids has been issued to the Qualified Interested Bidders (QIBs).

(c): Government of India does not have any shareholding in NINL, hence disinvestment proceeds will not be received by Government.

(d): Does not arise.